[Shri T. R. Balu]

supplied to Tamil Nadu from the common pool is well below the standard, I mean that it is sub-standard, and it is not at all edible, I request the concerned authorities that proper quality rice is supplied from the common pool. Furthermore, the quantity of rice supplied to Tamil Nadu is" not at all adequate to meet the needs of the people. This should be looked into and the quota increased. Thank you.

SHRI SANTOSH BAGRODIA; Mr. Vice-Chairman, Sir, when I raised this matter, it was not done with a view to seeing whether I belonged to the Congress party or Communist pa-rty or any other party. I am not politicalistn'g the whole issue and this the people must understand. The people who are eating this rice, it is not a question whether they "are Congress men or Communists," but they are the citizens of India. And therefore we must not politicalise ' the whole issue.

SHRI V. GOPALSAMY (Tamil Nadu): The Central Ministers and the Government should understand that.

SHRIMATI B1JOYA CHAKRA-VARTY (Assam); Sir, the point that I want to raise is that the Government should know what kind of rice is being supplied in Delhi itself. I have seen the rice supplied in Super Bazar and the fair price shops. It is beyond human consumption. Government should take care of it in Delhi, not to speak of other States'. Although I have my complaint about it for my own State but I' do not say it.

I.CONSTITUTION(S1XTY- .FOURTH AMENDMENT)BILL,1989. II. CONSTITUTIONS (SIXTY-FIFTH AMENDMENT)BILL,1989*Contd.*

THE 'VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Now we take up The Constitution (Sixty-fourth

Amendment) Bill, 1989', and The Constitution (Sixty-fifth Amendment), Bill, 1989. Shri Upendra will continue.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Mr. Vice-Chairman before.I pick up the threads of m_{ν} arguments of the day before yesterday, T would like to brieftly recapitulate the few points which form the basis of my objections to these Bills.

While we welcome any attempts' at decentralisation of powers strengthening of the panchayat rai institutions, we oppose these Bills because we firmly believe that these are encroachments upon, the powers of the States and these are politically motivated, the political motive being perpetuation of Rajiv-raj, and not strengthening of the panchayat raj institutions. I- objected to the Bills' both on ethical and on constitutional grounds. The ruling party is almost at the fag end Of its mandate and its term and knowing fully well* that these Bills can not be put into execution till 1990-91. they are rushing through these Bills with only a political motive, keeping the coming elections in view, arid the whole exercise has been all through a "political gimmickery which is guided by partisan considerations.

Among the constitutional grounds on which I object to the Bills are, apart from the encroachment upon' the powers of the State, as I said, these Bills go against trie spirit Of the federalism itself and against the division of powers between the Centre and the States. The very introduction of two new schedules Schedule 11 and Schedule 12, virtually means introduction of a 3-tier administration- That means we are changing the basic structure of the Constitution itself. I quoted article 1 of the Constitution which says "India, that is Bharat, is a Union of States". It does not say that it is a Union of federal government, the States and the local bodies. Nowhere it is said like that. Unless article 1 is amended, these

amendments will not be valid. I also said even within the existing constitutional provisions, powers can be delegated to panchayat raj institutions because the amplitude of Entry 5 of List II of the 7th Schedule is so wide that powers can be transferred to the panchayat raj institutions and have been transferred by several States so far, like Andhra Pradesh, Karnataka, West Bengal and other States. Therefore, this is a superfluous legislation. There is no need for this, if at all, the genuine intention is to transfer certain powers to panchayat raj institutions. Then I said a_s to what is the effect of these Bills, on the Centre-State relations. One basic fact which guides the Central Government in bringing such Bills is the mistrust of the State Governments. They do not trust the State Governments and they are trying to create some sub-units in the States BO as to keep them under their thumb by direct funding so as to create a friction between the State Government and the sub-State units that they are trying to create.

While talking about devolution of powers the Centre is silent on devolution of powers from Centre to the States. If they are -really interested in the devolution of powers, ' they should also have taken action for devolution of certain powers from the Central Government to States. It is just like suggesting the menu without

- giving the" ingredients. It is air advice a casual advice; 'do this, do that' etc., without giving the wherewithal. I could have understood if the" Centre had come forward with a proposal that 50 per cent of the aggregate revenue of the Centre would be transferred to the States and let the States transfer 50 Per cent of their aggregate revenue to the panchayatiraj

" institutions. If. they had suggested some such thing, I could have understood their anxiety.

Also, they seek to bring some kind of a uniformity in the panchayati raj institutions in various States which have their own characteristics. This

is not a correct thing to 'do. After all, in India, we have got different types of administrations local administrations, in various States and it is not desirable to disturb the set-up. It appears, some bureaucrats, some overenthusiastic bureacrats, are trying t₀ put their half-baked idea_s into these Bills and trying to teach the State Governments as to what should be done in regard to" the panchayati raj set-up in the States. They are also trying to say that everything -has been left to the States, to the State Legislatures. It is not correct. The whole structure has been prescribed in the Bills and the States will have no option but to follow the structure which has been prescribed in the Bills. Over and above this, there is a threat by a Union Minister that if the States do not fall in line, article 356 would be invoked.

I also said that the Bills are politically motivated in the sense that apart from the diabolical move to usurp the States' powers and creation of sub-State units in the States, they are also trying to destroy the existing panchayati raj institutions in the States because they feel that through these institutions!, the non-Congress (I) parties in the States are strengthening themselves. Therefore, whatever structure is there, whatever good features are there, in the panchayati raj set-up, they want it should be destroyed. This appears to be the only motive of the Government. As one Chief Minister rightly pointed out, they think that there are only the .P.M. and D.M. and nobody in between; there is no CM. This is the type of set-up which they seek to establish in this country. .

As I said, it is purely an election stunt and nothing but an election stunt. It is not a genuine desire to usher in any new panchayati raj setup in the country. Furthermore, for the failure of the Congress (I)—ruled States t₀ hold elections, for the failure

[Shri Parvathaneni Upendira]

of the Congress (I)—ruled States t° strengthen the panchayati raj institutions, they are trying to punish the non-Congress(I)-ruled Stateg which have already implemented the panchayati raj set-up to the best of their ability. Therefore, I said on that day that these Bills are politically motivated.

The Prime Minister hag been saving, this. Yesterday also, he said this in his Red Fort speech. He said that the main purpose was to eliminate the power-brokers. Where are these power-brokers? ' They are in the Party, they Congress are the ruling party. The Prime Minister himself admitted at the time of the Centenary of the Congress in Bombay, that the Congress is full of powerbrokers. Now, you are seeking to eliminate the power-brokers! I do not konw whom you are trying to eliminate. {Interruptions}

Mr. Vice-Chairman, day -before-yesterday, I referred to the state of the panchayati raj institutions in various Congress (I)ruled States and how they are behind in holding elections for decades. As a contrast, what is the track record of the non-Congres^ (I) Governments? I will mention briefly what has been done by the non-Congress(I) Governments SO that we can understand whether it is the non-Congress (I) Governments which have implemented the panchayati raj set-up or it is the Congress (I)-ruled States. In Andhra Pradesh...

SHRI JASWANT SINGH (Rajasthan); Would the hon. speaker yield for a minute? I would like to seek a clarification from the hon. speaker. It is my understanding that the hon. Prime Minister had, in one of his speeches in Kerala or, perhaps in Maharashtra commended the panchayati raj system as it was being practised in Karnataka and three other Opposition-ruled States. Would the hon, speaker clarify this aspect?

UPEN-SHRI PARVATHANENI DRA (Andhra Pradesh); I take the hint. (Interruptions) Sir, the Prime Minister is on record that the non-Congress (I) Governments of Andhra Pradesh, Karnataka, West Bengal and Tamil Nadu have taken a march in regard to the panchayati raj institutions. That itself shows that we have nothing to learn from the Doon · school boys in regard to panchayati raj institutions. If the Congress-ruled States have not learnt anything, they should have given guidelines, they should have arranged some training classes.

4.00 P.M.

SHRI DHARAM PAL (Jammu and Kashmir); You were also simply a P.A. to Choudhry Brahm Parkash.

SHRI PARVATHANENI UPEN-DRA: My time cannot be wasted like this

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); It is not an interruption.

SHRI PARVATHANENI UFENDRA; How can I ignore it, when it is jarring my ears?

If they have lagged behind they could have held training classes for the Chief Ministers to follow suit instead of tinkering with the Constitution. In the Karnataka Bill vast powers are given to the zila parishads. This is an experiment which Karnataika Was allready implemiented. In. West Bengal also, it is worth nothing, they have started with the grassroot planning. Now you have tried to copy by providing for planning boards.

SHRI MURASOLI MARAN (Tamil Nadu): Here the Governor will appoint the Committee.

SHRI PARVATHANENI UFENDRA:i In Andhra. Pradesh, there is the mandal system which the Congress Party opposed at that time. It is an innovation in the panchayati raj setup itself. It is a significant experlment in the-field of local self-government. In political, administrative, financial and socialogical fronts this experiment has given tangible Results. It lias given shape to the ideals of Mahatma Gandhiji.

I can refer to certain features which are narrated in this booklet published by Government of Inda-Panchayati Raj at a Glance. While speaking of the panchayati raj institutions at upper level it says mode of election of the head of the instituiton, that is, at zila level; Andhra Pradesh direct in all other States indirect .Reservation for Scheduled castes and Scheduled Tribes for the post of zila parishad chairman; In none of the States except Andhra Pradesh the office of chairman zila parishad is reserved for Scheduled Castes (15 per cent), Scheduled Tribes (6 per cent), women (9 per cent) and backward classes (20 per cent). {Interruptions} ■ This is the Government of India publication. In the panchayati raj institutions, at middle level, they say, mode of election of the head of the institution that is block or mandal level direct in Andhra Pradesh and Tamil Nadu: in all the States except the above two States, indirect. Reservation for SC/ ST for the post of chairman; None of the States except Andhra Pradesh and Madhya Pradesh. In Andhra Pradesh the office of president, mandal praja parishad, is reserved forSC (15 per Gent), ST (6 per cent), women (9 per cent) and backward classes (20 per cent). At the lower level, they say about the reservation of SC/ST for the post of chairman, that is the sarpanch, as they call it in no State except Andhra Pradesh the post of chairman is reserved for SC/ST. In Andhra Pradesh, the post of sarpanch is reserved for SC (15 per cent), ST '(6 per cent) including cent per cent reservation for" Scheduled Castes in scheduled areas. These are the progressive measures 'in Andhra Pradesh. I do not have the details of other States. What are you teaching to us? (Interruptions). I am not yielding Let me complete'. We have nothing

to learn from the Central Government in this respect. Besides the Andhra Pradesh Act also provides for antidefection, that is, no defection take place but there is no mention about this in this Bill at all. Vast financial powers have been given by the Andhra Pradesh Government, including giving village works to local bodies, execution of the drought relief works identifying IRDP beneficiaries etc. Electricity is supplied free of cost to all panchayats for street lighting. Maintenance of completed rural water supply schemes is entrusted to the panchayats and every, distrct is given Rs. 1 crore for cial balance investment to be spent by panchayats. Then Mandal Nyaya Parishads are being set up. The State transport undertakings have been asked to give bus routes to local bodies. A single window approach has been provided in regard t cooperative institutions also. These progressive legislations are already exiting. mentioned only about my own State. Other friend will knov ibout their own States. So what are you trying You are going to destroy all to do? this set-up. If this Constitution Amendment Bill is passed, tomorrow! you will force us to revert t_n this system and abolish all our existing ins-That is what hantiens betitutions. cause you have no provision for backward, classes? We have 20 per cent reservation for backward classes. Then we cannot have reservation for We have direct backward classes. elections for the President at all levels. Now you are providing for indirect election at the middle and dis-What is this? Is it a trict levels. progressive or retrograde measure? It is not a progressive measure at all. It is a retrograde measure which you are trying to thrust on the States, much against their wishes. I will confine myself only to these points so far as State Act are concerned.

Now coming to the Election Commission again there is mistrust of the States here, it is true that the Election Commission conducts elections

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for the State Assemblies and the Parliament. But are you sending people conduct-Delhi? Who is $\begin{array}{llll} ing & th_e & elections & locally? & The & Chief \\ Electoral & Officer & is & an & officer & of & the \\ \end{array}$ State Government, The entire election machinery is that of the State Government. Then why do you say that the Election Commission will conduct the elections as if the States are not conducting the elections to these bodies? I could have understood State Election Authorities being appointed, as Andhra" Pradesh is now proposing. We are proposing an independent Election Authority State which can take guidance from • the which can take guidance from the Election Commission, whenever necessary. It is not practicable that the Election Commission, sitting in Delhi, will conduct elections for lakhs of village panchayats, thqusands of blocks ana hundreds of districts.. It is possible? What is it that you are suggesting here? Is it humanly possible that every dispute of the village panchayat will come to the Election Commission in Delhi? Is it decentralisation or over-centralisation? You have to explain that.

(on this particular point, I would like to quote what our Chief Minister has written to the Prime Minister:

"The entrustment of the superintendence of panchayat elections to the Election Commission is both an insult to the dignity and credibility of the State Governments as well as an administratively ill-concieved measure. To imagine that in a country as large and diverse as India, the Election Commission sitting at Delhi can effectively supervise elections of lakhs of individual members in addition to its constitutional obligations i_n regard Assembly and Lok Sabha elections is indeed naive. In Andhra Pradesh we have already provided legislation providing for an independent state level election authority. I

must, therefore, strongly oppose the proposed involvement of the Elections Commission i_n panchayat elections as both unwarranted and impractical".

This is in regard t_0 the Election Commission. I have already mentioned about the provision $f^{\circ}r$ the Finance Commission. I do not want to revert to that.

Now coming to the details of the BiUs, I do not want to go into details because it is all trash. There is nothing new in it. What ig new in it that you have suggested? I do not find even a single new feature which we can copy. Moreover, if you take thp Nagarpalika Bill, it is all funny, ffn every town, you want to provide a Ward Committee, a Zonal Committee, a Municipal Committee. What is all this? It is fantastic. Some bureaucrat sitting here, who does not know about the municipal administration drafts the bills aided by people like Smt. Jayanthi Natarajan. I do not know what is happening here. They have got a cell sitting in Kushak Road manufacturing ali these Bills. For God's sake, don't thrust on this country these fantastic Bills.

I want to sum up. We may say and go on saying so many things. But my time is limited. We have a saying in Telugu a newly married person does not know what a sunrise is because he is immersed in hi_s ow_n world. It is like that. These people d_0 not know anything about panchayat raj and they have .come to lecture us. And to the beating of drums by Mr. Rajiv Gandhi, these chaps go on doing Tandav chanting "Panchayat Shiva raj" "Panchayat Raj", For the four months, we have been seeing Shiva Tahdav on panchayat raj. What is the new thing which they want us to follow? This is all kum. It is not really a revolution. They say; this is a revolution. They say, this is a revolutionary step, this is the brain wave of Mr. Rajiv Gandhi. What is revolutionary in that, what is the brain wave in that? Let them point out one single revolutionary

thing which is not there in the State Acts. What I want to say is, it is not new gimmicks which we need. What is needed, is the political will to implement it. In your own States, wherever they have defaulted, you force them to implement the panchayati raj system. Don't try to teach us on this poin

Lastly, I want t_0 close by saying that yesterday I was very happy to hear the Prime Minister telling, "The Britishers have handed over the Raj to the Indians. I am very keen to hand over power to the people." I only wish he does it very 'soon so that thig country can be saved from this misrul $_{\rm e}$ and corrupt administration.

श्री सुरेन्द्रजीत सिंह श्रह लुवालिया (बिहार) : उपसभाध्यक्ष महोदय, में कांस्टी-ट्यू मन अमेंडमेंट बिल नम्बर 64 श्रीर 65 का समर्थन करने के लिए खड़ा हुआ हूं। मेरे पूर्व वक्ता श्रीर दोस्त उपेन्द्र जी कह रहें थे में उन्हें याद दिलाना चाहता हूं उनके पूराने बास मधु दण्डवते जी की बात जिनके वहां वे प्राइवेट सैं केटरी की नौकरी किया करने थे जो उनके पोलिटिकल गृह हैं जो राजनैतिक रास्ते पर उनको लाया है वह जयप्रकाश नारायण जी के साथ 6 मार्च 1975 को हिन्दुस्तान के राष्ट्रपति से मिले थे श्रीर मिल कर के जो उन्होंने प्रतिवेदन राष्ट्रपति को दिया था उसमें जो महत्वपूर्ण चीज लिखी गई थी वह यह थी—

"In the petition it has been stated that in view of the growing centralization of power and the destruction of democracy at the grass roots level by the Government, it is necessary to provide Constitutional guarantee for genuinself-government by the decentralization of powers and their elective distribution among gram panchayats, zila parishads, States and the Centre."

हसमें सिर्फ उनके वो पोलिटिकल गुरू, पुराने बास के दस्तखन ही नहीं थे उनके साथ-साथ में आपको यह भी याद दिलाना चाहता हूं कि उसमें सिग्नेचर थे जयाकाशनारायण के, चौधरी चरण सिंह के, इशोक मेहता के,

तिदिव चौधरी के, ज्योतिमंय वस के, ग्रटल बिहारी वाजपेयीके, एस. एन. मिश्राके, विजया राजे सिंधियी के, राजनारायण के, समरगहा के, रबी राय के, पील मोदी के, ग्रो. पी. त्यागी, एस. एम. जोशी, पी. के. देव, मध लिमये, बोरेन्द्र पाटिल, प्रकाश सिंह बादल मध् दण्डवते, रामनाथ गोयनका के हस्ताझर थे। मैं सिफ याद दिलाना चाहता है। ग्राज तो खड़े होकर यह बड़ी बातें कर रहे हैं और कह रहे हैं कि कांग्रेस सरकार ने यह बिल लाया है सिर्फ यह इलैक्शन म्राई-वाश, है। परन्तु 1975 में किस की आई-वाश के लिए यह बिल लाने की बात इन्ह कही थी । क्या यह बात कहना चाहते थे उस वक्त ग्रीर भाज क्या ग्रापकी ग्राइडियोलोजी में फर्क आ गया है। आज वह दर्द जो मल्क की 70 प्रतिशत जनता के प्रति था 1975 में था आज वह दर्ब खत्म हो गया है। ग्रभी मेरे पूर्व वक्ता ने कहा कि यह पी. एम. डी. ए. एंड नो सी. एम. । अब उन्होंने सही मान लिया। अपने दिल से माना। दुखं इस बात का नहीं हैं कि पचायती राज क्यों हो रहा है पर दूब इस . बान का है कि यह पैसा सीधे गांवों में क्यों जा रहा है। उसका भी कारण है। ८ पहले सरकार सिर्फ 32 चैक भेजा करती थी 32 स्टेटों में 32 चैंक जाया करते थे ग्रीर हमारे प्रिय नेता राजीव गांधी ने जिस दिन से यह फैसला किया पचायती राज के बारे में फैसला लेने के बाद उस दिन से येष्ठ हम्रा श्रीर उस दिन से यह सकल्प हम्रा कि यह 32 चैक नहीं जाएंगे यह 345 चैक जाया करेंगे। ये 32 चैक मिनिस्टर्स के पास जाते थे ग्रीर उसके बाद दे फैसला किया करते थे कि यह कहां जायेगा। अफसोस इस बात का नहीं है कि यह सेकेटेरियेट से पैसा जो बाता था वह क्लेक्टेरियटस को क्यों जा रहा है, अफसोस इस बात का है कि जब सी. एण्ड ए. जी. ग्रांध प्रदेश के बारे में लिखती है --

"Rs. 1.34 crore were spent on relief work, in area not affected by drought."

जहां ड्राउट नहीं है, सूखा नहीं पड़ा, 1.34 करोड़, 134 लाख रुश्या दूसरी जगह भेज दिया गया, कहां गया? वह तेलुगू

श्री स्रेन्द्रजीत सिंह ग्रहलुवालिया देशम के मंडल में गया, उसके कोष में गया . . . (व्यवधान)

डा० बापू कालदाते (महाराष्ट्र) : 64 करोड़ रुपये का क्या हुआ . . . (व्यवधान) जब चाहिएगा तब सी. एण्ड ए. जी. का नाम लीजिएगा...

श्री सुरेग्द्र जीत सिंह ग्रहलुवालिया: आ रहा हूं...(व्यवधान) उपसभाष्यक्ष महोदया, जरा ध्यान से सुनें। ये हमारे नित्न जरा सुनकर जानकारी हासिल करें कि इनके मिल जो नेशनल फंट के चीफ हैं उन्होंने क्या क्या करामातें की है। अभी-दो सिर्फ जनता दल के ग्रह्यक्ष का तस्कर सम्बाद को लिखा हुआ प्रेम पत्र दिखलाया था, उसके बाद यह दिखा रहा हूं-

"Rs. 8.65 crores were draw_n in advance to show the amount has $bee_n \ \ spent \ \ before \ \ the \ \ _cut\text{-}off \ \ dates.$ Rs. 2.44 crores were spent on items of works not covered by guidelines for works." employment-generation

सनिये। तेलग देशम के किस किस अकाउंट में पैसा गया, उसका हिसाव तो दें: (स्यवधान) यह मैं 250 संसद सदस्यों के बीच पृष्ठ रहा हूं। यह 80 करोड़ जनता जब पुछेगी तब क्या जबाव देंगे --

There was a diversion of funds, Rs. 1.41 crores;, from one sector to another.'

"Be. 4.5.1 crores were spent on items not connected with drought relief."

और तो और उपसभाव्यक्ष महोदय, आइच्यंचिकत होगी इस देश की जनता जिस बक्त उन्हें पता लगेगा कि उनको पैसा जब दिल्ली सरकार भेजा करता थी तो उसको उठाकर बैंक में जमा कर दिया जाता

था ग्रीर जब एकाउंटेट जनरल पुछता था कि पैसे का उपयोग कहां किया है तो कहते थे कि यह बैंक में पड़ाहब्रा है, यह ले जाइये श्रीर जो उस बीच उस पर लाखों रूपया इंटरेस्ट कमाया जाता था वह किसकी जेव में जाता था ---

."Rs. 5.38 crores were drawn from the treasury in advance of requirement and deposited with banks for other executing agency although certificate of utilisation of funds for relief purposes was recorded.'

श्रीबी. सत्यनारायण रेड्डी (ग्रान्ध्र प्रदेश) : उपसभाध्यक्ष महोदय, ग्रहल्वालिया साहब कुछ ग्रांकड़े पढ़कर सदन की यह बताना चाह रहे हैं कि आंध्र प्रदेश सरकार

श्री विश्वजित पृथ्वीजित सिंह (महा-राष्ट्र) सी. एण्ड ए. जी. रिपोर्ट से ले रहे हैं।

श्री बी. सत्यनारायण रेड्डी: उन्होंने यह बताने की कोशिश की कि सी. एण्ड ए. जी. रिपोर्ट में यह दर्ज किया गया है। मैं आपसे यह निवेदन करना चाहता हं कि अध्य प्रदेश सरकार ने सब पैसा पहिलक के हित में ही किया है, कहीं घपला नहीं किया है। जो इन्होंने बोफोर्स में 64 करोड़ का घपला किया है... (व्यवधान) जो के द्व सरकार ने 64 करोड़ का बोकोस में घपला किया है... (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): This is no point of order. You kindly sit down. (Interruptions)

SHRI VISHVJIT P. SINGH: I support the Telugu Desam Member. •

He is very right. The money has been spent on the welfare of the people of the Telugu Desam. It has been spent on the Raj Kuteer of NTR. It has been spent on the dance; it has been spent on the films; it has been spent on all those Tamashas. Those Tamashas are for the benefit of

एक माननीय सदस्य : मीनाक्षी शेषाद्रि:... (व्यवधान)

श्रीमती रेणुका चौधरी (ग्रान्ध्र प्रदेश) यह तो पैसा फेकों, तमाशा देखो । ब्रांसिए ... (व्यवधान)

3. 1989] 65th Amdt.) Bill, 1989 118.

श्री मुरेन्द्रजीत सिंह महलूव। तिया :
नहीं, पैसा फैंको, तमाशा देखो। यह तो
पैसा फैंको, तमाशा देखो। यह पैसा फैंक
कर तमाशा देखा गया है उपसभाध्यक्ष
महोदय, यह इस मुल्क की गरीब जनता के
लिए जो पैसा भेजा गया उनके स्विलपमेंट
के लिए जो पैसा भेजा गया उनके प्राक्ति
हैं श्रीर यह मेरे बनाए हुए नहीं, यह किसी
कांग्रेस की पत्निका से भैं नहीं पढ़ रहा हू यह
तो सी. ए. जी. की रिपोर्ट है। ...
(स्ववधान) वह डिसकस क्यों नहीं करते,
जो भाग जाते हैं छोड़कर । ...
(स्ववधान)

उपसभाष्ट्रयश्च

महोदय.

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया : उपम्मभाष्यक्षा महोदय जितनी कहानियां सुनाई लाए उतनी कम है।...(व्यवधान)

والمنطقين المعينية والمنافق و

एक माननीय सदस्य : मीनाश्ची शेषात्रि:... (व्यवधान)

श्रीमती रेणुका चौधरी (ग्रान्ध्र प्रदेश) यह तो पैसा फेकों, तमाशा देखो । बोलिए ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया :
नहीं, पैसा फैंको, तमाशा देखो। यह तो
पैसा फैंको, तमाशा देखो। यह पैसा फैंक
कर तमाशा देखा गया है उपसभाध्यक्ष
महोदय, यह इस मुल्क की गरीव जनता के
लिए जो पैसा भेजा गया उनके श्विलपमेट
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के लिए जो पैसा भेजा गया उनके श्विलपमेट
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के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
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के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
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के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
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के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट
के लिए जो पैसा भेजा गया उनके श्विलपमेट

त्रिं प्रसाध्यक्ष महोदय, Rs. 1.30, crores were spent on relief in Mandals not notified as flood affected; improvement of several irrigation works not connected with flood damaged were taken" up at a cost of Rs.

Rs. 2.98 crores. सिर्फ इतन ही नहीं महोदय, यह जो जनता यह का पैसा है, जनता का पैसा और कहा जाता है? यह जो स्रिस्टैंस जाती है यह क्लीयरली लिखा होता हैं।

SHRI PARVATHANENI UPEN-DRA: Diversion is not embezzlement. What is the crime he is pointing at? I don't understand.

ठाकुर जगतपाल सिंहः (मध्य प्रदेश)ः जो स्टेट गवर्गमेंट को पैसा भेजा जाता है उसका यह सिसयूज हुया है। ... (व्यवधान)

श्रीमती रेणुका चौधरी : यह की इलै को सकता, यह विजली चल नहीं सकती और आप आप आप की वलायों। ... (व्यवधान)

श्री सुरेन्द सिंह ग्रह्तुवालिया : खुद न्यीकार करते हैं ह होने पैन में गड़बड़ी की हैं ग्रीर उप सभाध्यक्ष महोदय, वहाँ लिखा है:

"Central assistance under irrigation was for works like extension of irrigation system, construction of reservoirs, field channels,, pathways and bridges over canals, but did not include repairs and restoration of buildings. Rs. 88.75 laksh for repairs to buildings. Then Rs 3.40 lakhs on guest house, beauti. fication of landscape and garden."

श्री विश्वजीत पृथ्वीजोत सिंह वाह-वाह। मीनाक्षी, यह सब तुम्हारे लिए किया गया। मीनाक्षी, यह सब तुम्हारे लिए किया गया।

श्री मुरेन्द्र जीत सिंह ग्रहलुवालिया । इतना ही नहां, महोदय, वहां भी शर्म नहीं श्राती,

"Rs. 2.40 lakhs for purchase of airconditioners, sofa sets ..."

SHRI PARVATHANENI UPEN-DRA: Are Government Officers without airconditioners?

SHRI ANAND.SHARMA: Thi_s is diversion from drought relief to airconditioners. You should be ashamed of it.

श्री विश्वजित पृथ्वी जित सिंह : मीनाक्षी, यह सब तुम्हारे लिए किया गया . . (व्यवधान)

SHRI PARVATHANENI UPEN-DRA Are Government of India Offi- इनकी बीबी का नाम है, बार-बार याद करते cers without airconditioners?

श्रामता रणुका च.धरी: गवर्नमेंट श्राफ इडिया आफिसर्ज एयय-कडीशनर्ज चलाते हैं।(ब्यवधान) आप इस गर्मी में बैठे हैं इस एयर-कंडीशन हाउस में ग्रीर पूरे दिल्ली शहर में विजली नहीं है। बावजूद यहां एयर-कंडीशन दे रहे हैं। ... (ब्यवधान) झ्गी में विजली भी नहीं है।

श्री सुरेन्द्रजीत सिंह ब्रहतुवालिया : मैडम, वहाँ गांव में विजली लगाएँ तो ग्रन्छा है, अपने बैड-रूम में एयर-कॅडीशन क्यों लगाते हो[?]...(ब्यवधान) ... यह मूल कारण हैजो 70 प्रतिशत जनता...(व्यवधान)

श्री **ग्रानन्द शर्मा** ग्रभी उपेन्द्र जी बोलकर चुके हैं। यह कपीटीशन हो रहा है (व्यवधान) रामाराव शाम को देखेंगे कि कौन नम्बर कितना बोलता है। ... (व्यवधान) ।

श्री सुरेन्जीत सिंह ब्रहलवालिया 70 परसेट जनता अब सूखे से ग्रसीत होती है या बाढते प्रसित होती है, यहां पर बड़े-बड़े मेमोरेंडम भेजे जाते हैं, सेंट्ल टीम जाती है, विचार-विवेचना करके यहां से रूपया सेक्शन होकर जाता है तो उस रुपए का दरूपयोग किस तरह होता है, यह मैंने भ्रापको बताया ।

सिर्फ इतना ही नहीं, महोदय तकलीफ इनको यह है कि ... (व्यवधान) ...

उनसमाध्यक्ष महोदय, श्रगर इसी तरह से परेशान करते रहेंगे तो ठीक है चलता रहेगा, मैं फिर बोलने नहीं द्ंगा। (ब्यवधान) ...

- श्रीमती रेणुका चौधरी , श्रापने भी कई बार हमको ऐसा किया है। अब आपको कड़वी लग रही है न ? आपने हमारे लीडर की भी ऐसे ही किया, अब सब करो।

श्री सुरेग्दजीत सिह ग्रहतुवालिया: में मीनाक्षी जी को बताना शहत। हुं कि जब कभी वह भाषण दें....

श्रीमती रेणुका चौधरी : ग्र÷छा, यह हैं। नहीं तो कल रक्षा-बंधन है, मैं तो इसकी बहन ह।

श्री सुरेन्वजीत सिंह ग्रहलुवालिया : .सौरी रेणुका जी।... (व्यवधान) ... रेणुका जो जब भाषण देती हैं तो मैं इनको इण्टरप्ट नहीं करता, मुझे परेशान कर रही

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Without permission nothing should go on record.

कुमारी सईवा खातून (मध्य प्रदेश) : हमारे सहलुवालिया जी को भी डिस्टर्बन किया जाये।

श्री सुरेन्दजीत सिंह ब्रह्लुवालिया : जपसभाध्यक्ष महोदय, 2 लाख 533 ग्राम पचायतों को जो मदद की बातें की जा रही हैं, तकलीफ इस बात की है इनको कि उस गांव के बेचारेगरीब और अनाढ़ जवान को या अन्यढ़ ब्रादमी को सेक्रेटरिएट का चक्कर नहीं मारना पढ़ेगा वल्कि उसका फैसला कलेक्टरेट एवं जिला परिषद में करेंगें और उसको पता चलेगा वि उसके इलाके में डवलपमैंट के क्या-क्या प्रोग्राम बनाए गए हैं, क्या-क्या ष्लानिंग बनी है। उसे यह सब माल्म हो जाएगा, तो यह जो राज्य -स्तर के मुख्यमंत्री हैं, राज्य-स्तर के जो मती हैं, इन्हें तकलीफ हो रही है कि वह पैसा अपने हाथों से नहीं बांट सकेंगे उसमें कुछ खा नहीं सकेंगे, उसमें कुछ रख नहीं सकेंगे उसको डायवर्ट नहीं कर सकेंगे। तकलीफ इसी बात की है कि सिर्फ ।

महोदय, यह कोई नयी बात नहीं है कि जब भी कांग्रेस पार्टी ने कोई भी कांस्टीटयूमन (धमेंडमेंट) बिल लाग् हो तो बिपक्ष ने उस न विरोध न किया हो। मैं अपने करन्य-निस्ट बंधुओं को बताना चाहता हूं कि सोवियत ने जो एक्सपीरिएस किया कांस्ट ट्यूशन में अमेंडमेंट ला-ला कर और उन्होंने कहा-

"The Soviet experience teaches us that Constitution must correspond to definite social relations and the stage of social development. If there are no substantial changes in society and Constitutional clauses remain virtually static and invariable, there is no need for its renovation. If, however, society is surging forward and achieving the ideas outlined., the Constitution will lag behind and become outdated. So it must be replaced by a new one reflecting the changed conditions and needs."

ग्राज जब भी हम कांस्टीटयुशन में अमेंडमेंट लाने की बात करते हैं तो तकलीफ होती है इनको । जब हमने कांस्टीटयु शन में बयालीसवां समोधन किया था तो सबसे ज्यादा इन्हें तकलीफ हुई थी और इतना ही नहीं इन्होंने सन् 1977 में जो ग्रपना जनता-पार्टी का मैनीफेस्टो रिलीज किया था, उसमें कहा था कि वयाली सवां सशोधन हम पावर में आने के बाद खारिज करेंगे। वयाली सवा सशोधन परा तो आप खारिज नहीं कर सके। मान्यवर, ग्रभी पिछले दिनों हमारे जनता दल के नेता ग्रुपादस्वामी जी किसी कोर्ट की जजमेंट पढ़ रहे थे। मैं उनको बताना चाहता हु कि बयाली सर्वे सशोधन के बाद इस जजमेंट के उपर एक ग्रीर सुप्रोमकोट की इटरपीटेशन है, उसको जरा ध्यान से पढ़ लें स्रीर वह इटरपीटेशन 1983 की है--डी. एस. नकारा वर्सेस यनियन श्राफ इंडिया के जजमेंट में

श्री सत्य प्रकाश मालबीय (उत्तर प्रदेश): सुप्रीम कोर्ट जज का है ? ये जजमेंट सिंगल मेम्बर जज का है या कुल जज बेच का है ?

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : पहले सुन लीजिए, उसके बाद चैलेंज कीजिए। D. S. Nakara Vs. Union of India...

टाकुर जगतपाल सिंह: यह ए. ग्राय. ग्रार. में प्रिटेड है। जजमेंट जज का है, नाम तो नहीं जानते।

श्री सुरेद्र जीत सिंह श्रहलुवालिया : प्रिएम्बल में जब शोशलिस्ट वर्ड यूज किया गया तो :

expression 'socialists was intentionally introduced in the Preamble by the Constitution 42nd Amendment Act 1976. The principal aim of socialist State is to eliminate inequality in income and status and standards of life. The basic framework of socialism is to provide a standard of life to the working people and specially provide security from This amongst others cradle to grave. on economic side envisages economic equality and equitable distribution of This is, a blend of Marxism and Gandhism, leaning heavily words Gandhian socialism. From a wholly feudal exploited society to vibrant, throbbing socialist welfare society is a long march but during this journey to the fulfilment of the goal, every State action, Whenever taken, must be directed and must be so interpreted as to take the society on© step towards the, goal.

उपसभाष्यक्ष, महोदय, मालवीय साहब इसको रोकने की वात कर रहे थे। अब इस इटरप्रिटेशन की खिलाफत करने की बात करे। इसके विरुद्ध बोलने के लिए में अब उन्हें कहता हू। अब कहिए। तो जब-जब हमने कांस्टिट्यूणन में सशोधन करने की बात कही है, तब-तब इस तरह के अडगे लगे हैं, चाहे वह प्रिवीयस्थेंस के एवोशिलन की बात कही गयी होया.... (व्यवधान)....

श्री राम श्रवधेश सिंह (विहार): आप इसे अपने राजनीतिक लाभ के लिए करना चाहते हैं। तो उससे क्या फायदा ?

श्री सुरेन्द्रजित सिंह अलुवालिया: आपका भांस आएगा तो गोल लीजिएगासब भुष्ठ।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Ahluwalia, your time is only nine'minutes more and before that you have to conclude.

SHRI S. S. AHLUWALIA; They have spoiled my entire time. What to do?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); You have taken more than twenty minutes.

SHRI VISHVJIT P. SINGH: How much time I am allowed. Sir?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Thirty minutes.'

श्री सुरेन्द्र जीत सिंह ग्रहलुवालिया: जपसभाषाक्ष महोदय, यह ऐसा ही मौका नहीं हैं, अभी जिछले दिनो हाई कोर्ट में श्री श्याम सुन्दर गुप्ता जो फारवर्ड ब्लाक के फारमंर मेयर रह चने हैं।उन्होंने एक नेस फाइल किया श्रीर कहा कि साहब 64वां एमेंडमेंट नहीं होना चाहिए । दुर्माग्य इस बात का है कि जबकि बंगाल सरकार के एडवोकेट जनरक ने क्वहरी में खडे होकर कहा कि. "Sir, it is a fit case for your ruling."

भहोदय, दुर्भाग्य इस बात का है लि जब जनता का पैसा जनता पास जा रहा है तो श्राप लोगों तक्रतीफ होने लगी है।

श्री वसवंत तिन्हा (बिहार) : द्यभी तक कहां का रहा था ?

्श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : अभी तक तो शायद आपकी जेब में जा रहा था । मैंने जैने प्रश्न किया कि क्या जयप्रकाम नारायण जो डेलीगेशन लेककर राष्ट्रपति को मिले थे और जो प्रतिवेदन दिया था, वह झठा था, वह फहरेब था, वह गलत था ? ये क्यों नहीं कहतें ग्राप । ग्राप कहतें हैं कि यह बिल चूंकि राजीव गांधी लाए हैं, इसलिए आप इसका विरोध करेंगे। इसकी अच्छाइयों का विरोध आप नहीं कर रहे हैं, श्राप विरोध इसलिए कर रहें कि काग्रेस पार्टीला रही है। स्राप विरोध इसलिए कर रहें यह पैना सेकेटेरिएट को नहीं जा रहा है कलेक्टोरेट को जा रहा है । क्या भ्राप यहां खड़े होकर कह सकते हैं। ग्रापने कहा कि डिस्ट्क्ट मजिस्ट्रेट के पास प्राइम मिनिस्टर का पैसा पहुंच रहा है। प्राइम मिनिस्टर पैसा नहीं भेजता है। पैसा भारत सरकार भेजती

है । क्या डिस्टिक्ट मजिस्टेट स्टेट का ग्रंग नहीं है ? वंबा डिस्ट्क्ट महिस्ट्रेट की पोस्टिग दिल्ली से होती है ? आप कहें खड़े होकर कि डिस्ट्रिक्ट माजस्ट्रेट रेवेन्यू कलेक्टर नहीं है। इसका डिप्टी वालेक्टर नहीं है ।

SHRI P. K. KUNJACHEN (Kerala) The State Government is elected by. the people.

SHRI S. S. AHLUWALIA-. You do not know the administrative system of this country. You are only shouting. District Magistrates part and parcel of your administrative system.

और उप भाषाकाक महोदय, में इके जीन के लिए यह भारे बता देना चाहता हुं कि िलाधिकारी के पास जो पैडा जाएगा, वह भी उसको ध्रपने प्राप्त नहीं रख सकता वयोंकि इस पैने का निर्णय जिला परिषद यारेगी और जिला परिषद जब वारेगी... (व्यवधान)।

· श्री राम ग्रवधेश सिंह : इसमें सत्ता का विकेन्द्रीकरण कैश होगा, यह समझाइए मुझे ? .

श्री विश्वजित पृथ्वीजित सिंह: उप-समाधाक्ष महोदय, देखिए यह गति-ब्रवरोधक खड़े हो गए हैं। इनका नाम तो गति-प्रवरोधक होना चाहिए ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : उपसभाष्ट्राक्ष महोदय, जैसे कि एक सर्वे के माध्यम से यह पता लगा था ि जो -एक रपया दिल्ली से चलता है कम से कम 16 पैंसे के रूप में गांव में पहुचता हैं और ज्यादा से ज्यादा 50 पैने के रूप में, क्योंकि उसके बीच में हेंडलिंग लास हैं, एडमिनिस्ट्रेटिव चार्जिज हैं और बहुत सारी मशीनरियां खा जाती है।

मैं ग्रपने कम्युनिस्ट बन्धग्रों को पश्चिमी बंगाल पर लिखी गयी सी.एड.ए. जी. की रिपोर्ट पढ़कर सुनाता हूं :--

ं लेप्रॉडी को रोक्ते के ड्राइव में जो पैना गया

The totle expenditure incurred in the programme from 1980-81 to 1985-86 was Rs. 2315.52 lakhs in West Bengal against which Rs. 256.53 lakhs were received as Central assistance. The 'expenditure included a sum of His. 39.60 lakhs provided by the foreign agencies. About 79 per cent of the expenditure was on pay

79 प्रतिशत पैसा तिर्फ पे और एलाउं जि में चला गया । तो जिनको कोढ़ और लेप्रोसी हुई थी उनकी दवा के लिए कितना पैसा पहुंचा ? ... (व्यवधान) ।

श्री रामग्रवधेश सिंह : इनके लिए जिस्मेदार कीन है ?

भो मुरे-इजीत सिंह प्रहल्दालिया: साप है। श्रीर इति बाद महादय, टी॰वी॰ को खतम बरते के लिए जो जो बीता गया पश्चिम बंगाल में "Against the total budget provision of Rs. 685 26 lakhs on the programme during 1980-81 to 1985-86, the expenditure was Rs. 571.41 lakhs of which the establishment costs alone amount to Rs. 454.17 lakhs. That is 79 per cent.

571 लाख में में 454 एस्टेंबलिशमेंट कास्ट ग्रौर एडमिनिस्ट्रेटिव चारिज में ही खतम हो गया। तो कितना पैसा ग्रापने टी ब्बी के पेशेंट्स के लिए खर्च किया ? दुर्भाग्य की बात तो यह है कि यह सारा पैसा जो आज तक इधर से उधर जा रहा था, वह जाना बंद हो जाएगा । तकलीफ इस बात की है । तकलीफ इस बात की नहीं है कि यह बिल क्यों आ रहा हैं, तकलीफ है कि इस बिल के बाद पैसा क्यों सीधा गांव में जाएगा, इसकी तकलीफ है ग्रौर इन तकलीफों के माध्यम से अभी कह रहे थे . . . (समय की घंटी) उपत्रभाष्ट्रयक्ष महोदय, अभी तक जनता पल ने और सी अपी अपन ने और तेलग देशम ने जो इस कांस्टिट्यूशन एमेंडमेंट and allowances."

बिल पर स्टेण्ड लिया हैं, उस स्टेंड पर खड़े होकर कहें कि जो फैक्टम एण्ड फिगर्स मैंने सामने रखे हैं, डाइविं⊓फिकेशन आफ एण्ड को किया जा रहा है इनके राज्यों में, ये क्या इसको मलत सावित बार सकते हैं ? अगर नहीं बार सकतें तो क्यों रोकते हैं इन पैसों को जाने से सीक्षा उन िला परिषयों के पास या पंचायतों के पास जिसका कि उपयोग वह सीधा कर सकेंगे. उनको इन पर निर्भर नहीं होना पडेगा, इनके घर के चक्कर र न लगाने पड़ेंगे, इनकी पार्टी द्याफिस के चक्कर न लगाने पड़ेंगे, क्योंकि दर्भाग्य की बात है कि बंगाल और सांध्र में फैंले जिने होते हैं, पार्टी द्राकि⊣ में हुआ करते हैं । सैकेट्रिएट वहां निकम्मा हैं, बीरा फड़ला पार्टी ब्राफिस में होता है भीर वहीं के निर्देश जारी होते हैं।

उपसभाइन्स महोदय, मैं इतना ही कहना चाहता हूं और आपको बताना चाहता हूं कि मेरे पास एक अखबार की खबर है। विसमें खबरछपी है पांजांपुर िसे की जो तमिलताडु में हैं

"Panchayat auctions' bootlegging"—
"The president of a panchayat union has had the courage to auction illicit distilling in a village for Rs. 50,000 a year." (Interruption) I am not yielding 1. It is your paper.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu). No, it is not incorrect. The police officer had arrested the culprit and action was taken against the culprit.

THE VICE-CHAIRMAN • (SHRI V. NARAYANASAMY): He is not yielding. Please sit down. Now, Mr.

श्री मुरेन्द्रजीत सिंह ग्रहत्त्वासिया: उपसभाइयक्ष महोदय, यही कारण है कि जिनकी वजह से यह पंचायती राज बिल लाना पड़ा, यही कारण हैं जिन कारणों से ग्राज हम यहां बैठकर इस पर चर्ची कर रहे हैं है। इनको तकलीफ सिर्फ इस बात की है, कि यह बिल राजीव

[श्री सूरेन्द्रजीत सिंह ग्रहलुवालिया] गांधी जी के हायों स लाया जा रहा है, यह काम उनके हाथों ये हो रहा है श्रौर हिन्द्स्तान की डेगोक्रेटिक हिरदी में यह स्वर्णाक्षरों में लिखा जाएगा। इम इतिहास को कल्वित करने की कोशिय जो कम्युनिस्ट कास्टिस्ट और कम्युनल फोर्सेंज कर रही है वह दुर्भाग्य को बात है। इन्हें तब पता लगेगा जब ये जनता के पास बोट मांगने जाएंगे और वह कहेगी कि हमारा पैसा रोकदर क्यों आए हो ? तब इनको पता चलेगा। महोदय इतना ही नहीं, पिछले सीमवाइ को जब उपेन्द्र जी कह रहे थे कि फर्स्ट गैंडुल में आंध्र प्रदेश लिखा गया है, पहला नाम ग्रांध्र प्रदेश या ग्राता है लेकिन बड़े दुर्भाग्य की बात है कि लोगों को पीत बस्त्र पहना दिए गए, पीताम्बर बना दिया गया ऋरि पीत बस्त बलों का ही यह काम है कि ग्रांग वहां कोई जयभारत या हिन्दुस्तान की जय की बात नहीं करता हैं, जय तेलुगु देशभ की बात होती हैं, । यह सरासर देश के साध गहारी है । दुख इन बात का है कि जब यह बिल लोक सभा में आने वाला था तो इसके पहले इन्होंने साजिल करके एम०पीजि का इस्तीफा विलवासा श्रीर लाबों करोड़ों हाए की श्रीतियां उसके धान पहुंबाई ग्रीर एन व्ही ब्यार १ लाखीं करोड़ीं रपए लाए और देवीलाल ऐलान करता है

SHRI PARVATHANENI UPEN-DRA; It is all false, it is all a figment of his imagination.

कि मरे झाम लोगों को रूपए दिलाए

जाएंगे । इनको शर्म आनी चाहिए

कि देश में जनतंत्र की किन तरह से

बेकार किया जा रहा है।...

(व्यवधान) ।

कुमारी सईदा खातुन : यह भी शर्म की बात है कि देश को 15 अगस्त को आ गदी मिली, लेकिन वहां अपोिशन नहीं था . . . (व्यवधान) ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : महोदय, में इस संगंधन का समर्थन करते हुए इस मुख्य की 2 लाख 533 पंचायतों को धन्यवाद देता हूं ग्रीर इस देश की 80 करोड़ जनता का धन्यवाद जापन करता हूं और आशा करता हूं कि जो उन के नुमांददे हैं उनके किया में में यह बात आए और यह बिल पास हो और देश की 80 करोड़ जनता को उसका फल मिल सके।

SHRI LAL K. ADVANI (Madhya Pradesh); Mr. Vice-Chairman, those who have spoken before me either the day before yesterday or today, whether they have supported the Bill or whether they have opposed the Bill, have spoken with passion and vehemence. Those who supported the Bill or rather the Bills regard them as historic measures. I heard the Prime Minister say yesterday that Swaraj for the first time would be coming to the people after 40 years... (Interruptions)... in real sense of the word. I da know whether he realised that that particular remark of his not smacked of arrogance but it was a denunciation of all his predecessors in office. (Interruptions)

On the other hand, my colleagues this side have attacked the Bills in very strong terms. They have described it-some of them at least-as a diabolical device to destroy the Constitution, to usurp the powers of States. Frankly, Sir, I am unable to share the passion and exuberance of either side. But I do feel desply distressed, deeply disappointed, that an issue like panchayati raj on which the whole House should have been unanimous, hag been so mishandled and ·messed up, so bungled up and botched up, by the ruling party as to evoke such acrimony and to create such a sharp divide between the two sides. It is something about which you should ponder you should think, why this has happened. While my colleagues say that these Bills are taking away the rights of the States, I would ask who will be there to take, advantage? Upendraji himself feels that these Bills cannot be implemented before 1990 or 1991- This Government is not going -go be there.

(Interruptions) And, therefore, have been pleading even with colleagues on this side that we need not think that the whole Constitution is going to be destroyed now and the basic structure of the constitution is being subverted, i am sure that it can be rectified, whatever little damage will be done. There is damage done. I will eome to that later. However I do not regard it as subversion of the basic structure of the Constitution. But I do think that damage is being done, to which i will revert later. But this certainly distresses me

friend. Mr. Ahluwalia, who spoke before me, was very right when he said that a Memorandum on Panchayati Raj was submitted to the President in 1975. He said that Jayaprakashji was a part of that, that all senior members on this side were part of that, including-I was surprised to find-Mr. Jyotirmoy BASU also who had signed that Memorandum-in which it was suggested that there should be a constitutional amendment to ensure that there is democracy at the grass roots, that panchayati raj institutions are given eonfetituitional ; sanction. This side shou'd know that that has been one principal demand from my party not today but since 1952. And, therefore, I found it very difficult when this Bill came up and some of my colleagues immediately reacted to it, attacking the Bill and saying 'we will not support the Bill, We will oppose the Bill' etc. etc.—I found it very difficult to agree with that. Therefore, I am taking a different stand—slightly different from them. But it is slightly different, mind you; don't be under any wrong impression. (Interruptions) I will explain. I will explain thoroughly my stand.

I said that I am not able to share either the euphoria of that side or the extreme indignation of this side. I am not able to share that, though I would certainly like to point out to the treasury benches that the indignation of this side is not aroused simply by these two Bills. It was a

history. You know that I differ from many of. these parties. My Marxist friendg and we carry on a kind of running debate outside the House. At the same time, I have been strongly of the view that once the people of West Bengal and the people of Kerala hove elected a Government, then this Govrnment at the Centre has no right whotsoever to undermine the authority given to it by the Constitution. I do not know if Pandit Nehru or even Mrs. Gandhi could ever conceive of this idea and of these steps that your Government has been taking during the past year, such as the Prime Minister going round the whole countiy and holding meetings and conferences of District Magistrates. It is a unique idea of Prime Minister Rajiv Gandhi. It is this kinj of attitude which you have taken towards nor-Congress-Governed states and the manner in which you have been using the high office, of Governor to bamboozle and blackmail the non-Congress Governments which form the backdrop of the strong indigna'ion of my opposition friends. It is not re'ated only to these two Bills. It has a long history. Therefore, you should think of it.

Now, this issue of Panchayati Raj or of local bodies is essentially an issue of decentralisation. It is essentially an issue of devolution of power to the people. But that devolution has to start from the top, not from the middle. Decentralisation has to start from the Centre and not from an intermediate circle. These are so obvious realities. Along with these realities. I can point out to this House that way back in 1983 Mrs Gandhi, taking cognizance of the fact that certain strains were developing between the Centre and the States which needed to be sorted out,, decided to set up a Commission of Inquiry to examine all problems relating to Centre-State relations. The Sarkaria Commission was set up in 1983. It completed its work and submitted its report to the Government, I think, in 1987. Then in 1988, prolonged discussions were held first in the Consul

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tative Committee of the Ministry of Home Affairs and then in both Houses of Parliament. Outside much has been written about it and so much has been said about it. regard that report as a cautious conservative report. I gee nothing radical in it. Of course, there are several recommendations of that- report which I endorse, which I support and about which I have spoken in this House also. You have not implemented even one single recommendation of that report. That report continues to gather dust in the shelves of the Home Ministry. All of a sudden, you come to the Parliament, go to the nation and say: "No, we want decentralisation of power; we want devolution power to the people." Who going believe is to But

you think that this is not a matter for thinking. You think that the masses are taken away by mass propaganda, media propaganda, on the eve of the elections. They forget everything. They forget even this fact that after all this is a matter which has been discussed right from 1947 when the Constitution was being framed. This concept of panchayats has a very hoary past. GRam Sanghs. have references made even in Ramayana and the Mahabharata and even in, Kautilaya'i Arath Shastrc. In the Manu Smriti there are references to it. But in recent times, modern times, we have had in Gandhiji a very ardent exponent of Panchayati Raj, of village republics. Dr. Ambedkar did not agree with him. In fact, Dr. Ambedkar made some comments in the Constituent Assembly which were virtually contemptuous of the idea. Maybe it is because of that that this particular idea did not then find place in the Constitution. But there were many who understood Gandhiji's views, and who expressed regrets that this was not provided for in the Constitution. Some prominent Members who regretted this omission were Shri K. Santhanam. Shri H. V.Kamath, And even ' the Chairman of the Constituent Assembly, Dr. Rajendra Prasad felt sorry that the Constitution did not provide for Panchayati Raj as such." Mr. Alladi Krishnaswamy then said that though there is no specific provision in the Constitution it does not prevent the States, from taking steps. To Quote he said: "Though the Constitution does not give sufficient importance to village committees, there is nothing to prevent the Provincial Legislatures from constituting villages as administrative units for the discharge of various functions vested in the State Governments." The conception was, whatever been vested in the State Governments, those functions could be allocated to the local bodies'. But some other Members pressed their point. the result, the upshot of And this entire discussion was that Article 40 was introduced in the Constitution. Article 40 is a Directive Principle. It says that "the State shall take steps to organise village panchayats endow them with such powers and authority as may be necessary to enable them to function as units of selfgovernment." Now this Article 40 is there in the Constitution. Why has it not been implemented? Who is to answer for this? (Interruption) Yes, course, States. Except the last four or five years, most of these 40 years, it is the Congress Governments have been ruling the States. And today when the other parties are there... (Interruptions) Yes, there were brief periods in between also when there were other parties. And I 'would say that broadly speakthe record of non-Conging. Governments in the field of ress local bodies is far, far superior to that of the Congress. It is so obvious that you cannot deny it. If I were to go through the track 'record of the Congress Government, I would start with Delhi here. The last Corporation election—this is the civic body here was held in 1983. The Corporation Act of Delhi says that elections should be held after every 4 years. So, the elections were due in

1987. In 1987, the election was postponed for one more year. In 1988, there was a second postponement. In 1989, there was a third postponement. (Interruptions).

श्री सुरेन्द्र जीत सिंह ग्रहलुवालिया: रिजाइन क्यों नहीं किया, टर्म क्यों ले रहे हैं ?

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : हर बात पर गलत बहस न करें।

भी सास कृष्ण ग्राडवाणी: इसका भी जवाब दे सकता हुं लेकिन फिर कहेंगे कि:

BJP is running away from the Corporation. Anyway, I am. pointing out that it is your track record which is very eloquent in this rega'rd. I was, in fact, surprised to know that out of a total of 72 Corporations in the country today, as many as 37 stand superseded, • most of them the Congress States. In Rajasthan alone there are 198 civic bodies. I am talking of urban bodies. There are 198 civic bodies. Out of these, 193 a're superseded. And you imagine, for the last several months, the Congress Party has been waxing eloquent about their concern for the decay of self-government institutions. Du'ring this very period, a citizen of Rajasthan goes to the Rajasthan High Court, files a writ petition and succeeds in getting an order from the High Court that for the Corporations of Jaipur, Ajmer and some other municipalities, elections should held. What does the Rajasthan Government do? Rajasthan Government has gone to the court. So, the 5.00P.M. Rajasthan Government gone to court saying that this should be revoked. What order is your explanation this?

It is, therefore, that I do not look upon this measure as either historic Or diabolical. I regard this as hypocritical, insincere. It is pure election gimmickry, nothing else.

After all, this Government has a certain image. Its Prime Minister particularly has a certain image. I do not want to elaborate it. One of the eminent Hindi poets in the country has written a long peom and people roar with laughter when they listen to that poem, how the Prime Minister goes to study the problem of water sca'rcity in a certain village. I do not want to repeat that. All that I wantto say is that the image is of a Yuppie Government and the effort of. this Government now by bringing these two Bills is nothing more than to slightly correct that image, change that image. In fact, the 'India Today' repotted, when its correspondent asked the principal aide, rather an aide to the Prime Minister, as to what was the objective of these two particular.. Bills, he did not speak about the health of local bodies. He simply said our objective is to make the Prime Minister of India become the Pradhan Mantri of Bharat. I am grateful to that gentleman, whoever he is. I do not know whether he is Mani Shankar Iyer or someone else. But he has candidly put it, the purpose is image correction. There is

absolutely nothing more. Otherwise. the Bills would not have been drafted I can not understand in such haste. how any draftsman in the Law could Here is the leaapprove such Bills. der of the House, a person who has been the Law Minister earlier. Could you conceive of such a Constitution amendment? How is it: that you have in it details like ward committee and zonal committee, what should be the nagarpalika population, and nagar panchayat population etc. Population will go on varying from year to year, from decade to decade. So, every time you will have to come back to Parliament for an amendment of the It is something as, ab-Constitution. surd as if the Constituent Assembly decided to incorporate the . Representation of the Peoples Acts in the Constitution. It is just not done. 1 No one who knows law and drafting

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and legislation would make the Bills as elaborate as this. He would only provide the essential details. These are the essential details, essential attributes of what we think should be the composition of the local self Government or local self bodies. So far as my party is concerned, we feave always been of the view that it was a lapse on the part of the Constituent Assembly not to give local self Government recognition an i sanction. And, therefore, the moment this was proposed, we said, we are in favour. We have have ■long been saying that just as it is provided the in Constitution that Assembly elections should be held every five years, the Lok Sabha elections should be held every five years, similarly it should be provided in the Constitution that this shoud be the periodicity of elections to local bodies. And if you had provided this much, there would have with it at all; been no quarrel quarrel with it. And, then furthermore, as I said earlier because of the suspicion that you have generated in the minds of the non-Congress Governments over a period of time, the moment you mention Governor, you'r motives become suspect. Bhajan Lai has said very rightly that Governor means Governor as advised by the But how many Council of Ministers. times have We seen Governors acting on their own, absolutely on their own, as if they have nothing to do with the Council of Ministers there? We have seen Governors criticising Chief Ministers. Could it. he conceives five or six years back? It is during the last five years that We have those situations ... (*Interrupticms*). .. .Two wrongs do not make a right

(व्यवधान)

हां हो राम लाल को ले लिया या नहीं लिया, उसके कारण कुम्द वहिन का भावरण जस्टीफाइड नहीं होता है।

भी बीरेन्द्र वर्षाः राम लाल क्या अपने आप कर रहेथे। वह भी किसी के इशारे पर कर रहेथे।

SHRI LAL K. ADVANI: I am definitely of the view, Mr. Vice-Chairman, that if there had bean given greater thought to this, if there had been consultation with the opposition on this, it may not have been an issue at all; There would have been some give and take. But obviously because you did not want to do anything but election gimmickry, you did not consult the opposition.

SHRI P. N. SUKUL (Uttar Pradesh):): Your Chief Ministers did not participate.

SHRI LAL K. ADVANI: मैं जानता हुं। भ्राप इस प्रकार से करेंगे तो जनका रिएक्सम स्वाशाबिक है। भ्रापके मोटिव सस्पैक्ट हैं और ऐसी स्थिति भ्राप पैदा करें

That you should create a situation in which the Chief Ministers do not trust you, and all the Chief Ministers, who do not belong to your party.

Mr. Vice-Chairman, as I have said a sharp divide and a sharp schism has been created between the ruling party and the opposition on this issue. Two or three factors are responsible. One is the manner in which the ruling party in New Delhi has been dealing with the various non-Congress governments in the States. Number two, as I said, the institution of Governor; the misuse that has been made of that. Even the Sarkaria Commission report says don't appoint a Congressman as Governor of non-Congress States, and you proceed to do that right at that very time when the report is with you. Number three, which I regrd) equally important is the level of political dialogue and communication between the ruling party and the opposition. How steeply it has descended? How much you have stooped! This mornings uproar in the House was a reaction to that depth to which you have sunk. After all, we cannot conceive of a situation

in India where the nation would be benefited and the nation would move forward if the Prme Minister calls political opponents traitors, or even if the opposition calls the Prime Minister a traitor. I deplore that too. I would not use any word like traitor or treason against my political opponents. I am strongly opposed to that. Therefore, it has pained me when the word traitor' or treason is bandied about in this House in a casual manner.

ner. 1 ,,; वह उसको कहता है, वह उसको कहता है, जो यह करता है वह देदर हैं, जो ऐसा करता है वह ट्रेटर है।

s I have said I deplore the use of this word from any side, either side, but the responsibility for maintaining a high level of political dialogue, even a high level of political controversy,rests upon the ruling party. This you must never forget. And if the drop " in that level starts on 15th August, and at the level of the Prime Minister, then there is no knowing as to how low We all are likely to sink. No one will be safe from that I felt sorry about the manner in which this morning every Minister of the Government stood up to defend whatever had been said yesterday, when all wanted to engage us in a debate. You should understand that you are not doing any good either to the Prime Minister or any good to the country. I wish there were some in the party who could have told the Prime Minister yesterday

श्रापकी ऐसी भाषा नहीं बोलनी चाहिए थी

You Should not have said it' - .

SHRI PAHVATHANENI UPEN-DRA: They will lose their job.

SHRT LAL K. ADVANI: First time, the whole country was shocked ------ (Interruptions)... when two years back at the Boat Club, the Prime Minister used the words:

नानी बाद दिला देंगे । "नानी बाद दिला दगे ऐसी भाषा बोलना ...((न्यवधान)...

SHRI ANAND SHARMA: Would you yield for a moment?

SHRI LAI, K. ADVANI: I am not yielding. Let me complete. (Inter. rupticms) I am not yielding. All that I am saying is that, She level of political controversy, the level of political communication, the level of political communication, should be high and everyone of us should be cautions about it, should be scrupulous about it. Otherwise, we will hurt democracy.

One last word I want to say about the Bills is that,, 1 have received a letter from the National Society for Equal Opportunities to the Handicapped. I am referring to this small detail, only as an illustration. The Society has written to me strongly opposing the inclusion in the proposed Eleventh Schedule of item 26. Item 26 reads: 'Social welfare including the welfare of handicapped and mentally retarded'. The person who has written to me is retired and he belongs to this category. This Society is a very respectable Society, representing this class, representing their problems. They .say 'What Is it that is being done Has this matter been property considered? You are delegating this to the panchayats or to the local bodies when even the State Governments are not abl* to do justice to this task.' His demand is that this subject should be pieced on the Concurrent List. He has mentioned in his letter that there was a Committee, the Baharul Islam Committee, which, perhaps, went into this matter and had recommended that this should be placed in the Concurrent List. Now, at this point of time, because I do not have the details. I am not in a -position to comment upon it. All that I am saving is that, hasty legislation of this kind may affect so many sections of the society adversely and, therefore, it is

[Shri Lal K. Advani] all the more necessary that there should be no hasty legislation on matters of this kind. • 1 understand, this Society its representative, also called on the Prime Minister and explained to him that this was the problem and he advised him to meet Shrimati Rajendra Kumari Bajpai who is the Welfare Minister. I am referring to this only an illustration.

In conclusion, I would say that my own view, as I have already explained and my party's view, has been that the local bodies should have Constitutional recognition. My view has been that provision for regulating the elections to the local bodies should be incorporated in the Constitution because, if it is- not incorporated in the Constitution, may be the non-Congress Governments hold them regularly, but the Congress Govemmen|ts are not going to hold them regularly. (Interruptions) I appreciate your view that this step had to he taken mainly because of the sins of the Congress Governments. I appreciate that.

Ag a test of your earnestness, of your sincerity, of your bona fides, I urge upon three things. Firstly, we have proposed certain amendments which are innocuous and which do not detract from the basic concept of democracy at the grassroots and in regard to some of which, I think, Bhajan Lalji should have absolutely no objection to 'replacing the word 'Governor' by the words 'State Government'. There are other amendments also. There have been very carefully chosen, on which all of us are agree, and I would say that if you are really sincere about Panchayati Raj and you are not concerned about scoring an election point, riot concerned about election gimmickry, you should have no hesitation in accepting all our amendments. This is the first' test.

The second test is.. (Interruptions) Sarkarla Commission. If you are really- sincere about decentralisation,

aoout devolution of power, this devolution of power, as I said, cannot start from the middle. It should start-from the top and the Sarkaria recommendations you must implement.

. Thirdly, if you are not willing to accept either of these two courses, my suggestion is this I would like to point out that at the moment, we are discussing not merely the motion moved by the Prime Minister but we are also discussing the motion moved by my colleague, Shri Satya Prakash Malaviya for referring the Bills to a Select Committee of the House. My suggestion is that, if the Government is arnest, if the Government is sincere and all that it is keen about is to ensure that there is a healthy local Belf-Government set-up in the country then it should have no hesitation in accepting the proposal of Shri Satya Prakash Malaviya. Of course, I am sure Shri Malaviya would be willing to change the names, include the Congress names also if they agree to that and let this House create a precedent that a select Committee of this House has been created for a positive. Constructive purpose. That select Committee could be asked to report within a fortnight or if the Government is thinking, as I Hear, to meet again for a short session in October to deal with the issues of Karnataka and Punjab by the beginning of that session. The Select Committee could complete its work so that a unanimous decision about panchayati raj institutions could be taken, in this House. I would say, that would be remarkable not only for the Congress party here but it would be a rema'rkable achievement for the Rajya Sabha as a whole. A sharply divided country arid a sharply divided nation have been brought together on a Ouestion on which there is really no difference of principle.

ठाकुर जगतपाल सिंह: उपाठण्क्ष महोदय; अभी प्रधान मंत्री जी के बारे में जितनी बातें कहीं गई हैं, उस संबंध में मैं कहता हुं---

हम सच भी कहते हैं तो हो जाते हैं बदनाम वो करल भी करते हैं तो चर्चा नहीं होती।

SHRI VISHVJIT P. SINGH; (Mr. Vice-Chairman, Sir, I am grateful to my colleague Mr, Advani who at the end of his speech said that there were no serious differences in thinking about these Constitutional Amendment Bills between the Members of the Governmnt side and the Opposition, sir, there are two or three things which he has said and to which I would like to replybefore I go on to give my speech,

Mr. Advani has said that it is the Congress-ruled States where elections have not taken place, it is the Congress-ruled States which are the greatest defaulters in this matter. I would like to reiterate here that my Prime Minister, my leader Shri Rajiv Gandhi, has himself said exactly the same thing. He has said it himself, he has said that we are also to blame. our States also have 'not conducted The these elections. reasons why they have notconductd the elections, I will come to them later, but the measure has been brought keeping in view all the States. There is as much opposition from our own States as is there from (the opposition-ruled States. Don't think that power is given away so easily. I would like to tell you that from the independence Day tilltoday we have been talking about the stability of this country and attributing much of the stability to the steel frame of the bureacracy, saying that it is the steel frame of the bureaucracy, which is the gacy of the British rule which has kept the country together. There is no doubt that we have a very functional, efficient bureacracy which has stood the test of time, but let us not forget that this bureaucracy has gone along with us only because it has suited it to do so. Wherever there has been a measure which has eroded its rower, it has not gone with us. Real progress, real development and real reform can only be there if there

is participation of the people. If the participation of the people is not there, ,it cannot be done. When we tried to bring in the land reform through the ceiling laws, it was the bureaucracy which stopped it. Every single Act in this country has a clausa which says that such transfers will be considered genuine which have been proved genuine to the satisfaction of the Ceiling Officer. And who is the Ceiling officer? The District Collector, the District' Magistrate is the Ceiling Officer. And that is the main reason why land reforms have not been properly implmented till today.

Similarly, when we tried to bring in other kinds of reforms-for example the 'garibi hatao' slogan which we had given, after which we wanted to bring in the anti-poverty programmes-we were stymied by the bureaucracy. They did not want to give up their powers. The backlog of allocations in the banks for the antipoverty programmes reached such a high level that finally under the orders of late Prime Ministe'r Indira Gandhi, we had to have mass loan melas to be able to distribute that money. Mr. Vice-Chairman. I shall be grateful if I have less interruption. Every single 'reform that we tried to bring in has been stopped by the vested interests in this country. The patwari at the lower level, the thanadar at the lower level is exploitative of our people. land and even as a Member of Parliament I have to give in to the demand of my patwari if I want even a small copy of my jamabandi. is the situation today. The poor villager living in the village is ploited by the thanadar, by the police. The brutalisation at the lower level is of a type which you cannot ima-The fact is that the colonial rule is alive and well in India. It is still there 42 years after Tndepedence The fact is that the exploitation of the masses by the vested interests is still there at the lower level, india is stil governed by a colonial adminis[Shri Vishvjit P. Singh]

trative system. The eyes and ears of the Government are still the DC and the SP. This is about the only democratic country in the world which is still governed by the colonial system.

SHRI V. GOPALSAMY (Tamil Nadu): What have you been doing all these years?

SHRI VISHVJIT P. SINGH; I will just come to that if you hear me patiently, Mr. Gopalsamy. Feudalism was sought to be removed.

It has been removed. We have got rid of princes , we have got rid of zamindars and talukdars. But what have we replaced them with? They have been replaced by exploitation of the vested interests, the vested interests which perpetuate themselves by suborning the system itself. Benefits meant for the weaker sections are hijacked by them. They warn every thing for themselves. They do not want to give up their powers. The weaker sections, with less education and less resources, are not able to help themselves and those few who manage to help themselves are not in a position to help others around them. And even the ones who are able to, ,have become a cart of the vested interests themselves.

Rural labour has not been organised by any party, including our party, including the Communists. Every body wants to organise urban labour. But rural labour., the vast work force which is really exploited has not been organised. No real rights are enjoyed by the people at the lower level. I would like to quote from "Occasional Papers" published by the Ministry of Rural Development in 1988:

[The Vice-Chairman (Shri Jagesh Desai) in the Chair]

. "In view of the essential conflict of interest between various segments of society, the programmes essentially aiming at redistributive justice and target group-oriented

development are not likely to enthuse those who stand to lose as a result of implementation of these vrogrammes. In fact, they are more' likely to subvert them.

The social conditioning of 'people' whose participation is being sought is essentially characterised by certain crippling disabilities which sand in the way of their active participation in the programmes. These persons are economically poor, assetless, placed at lower rungs of society. In spite of their numerical strength, they are powerless and are subjected to social and political control by those who benefit from their weak positions. These persons also are generally ignorant, largely illiterate, without ability to anticipate their own problems, grievances and views. Because of these features, they are highly vulnerable to manipulationsby more resourceful and powerful sections of society and are even made to work against their own interests.Centuries of exploitations and dehumanising experiences built a culture of social inferiority around them.

continues to be There inherent hestitation on the part of bureaucracy generally towards any programme for making the people more conscious and aware, aserting Therefore, wherever such schemes have been implemented even with limited objectives, their objectives have got diluted in the process of implementation by the suspicion of bureacuracy..."

Sir, the gap between the intention of the Government and implementation has grown. The twin enemies of inefficiency and corruption have raised their ugly head and have seen to it that whatever development programme we bring in does not become effective.

My colleague, Mr. Ahluwalia, just now quoted the leprosy programme. I would like to say, Sir, that at the best of times the delivery rate is below 50 per cent. We are in a situation where, no matter what the allocation we do, we 'find ourselves in a bind. Schemes are meant for the same target group-different kinds of schemes-but many agencies are there. Each time a new scheme is announced, the bureaucracy creates clones of itself and more and more officers get involved, more and more agencies get involved, more seats are allocated, more offices are allocated and what happens is, the delivery rate goes down each time. Why we have merged the present Jawahar Rozgar Yojana with the RLEGP and NREP has been because of this reason, to try and create one agency which will take over this whole scheme and get rid of the excess weight which we have to carry along all the time. Whatever little, finally, is filtered through is negated by the corruption —the corruption in the system, the corruption not just of the officers but the corruption in the system itself.

I would like to mention to you, Sir, that many times in this House when we have been discussing rural development we have talked cf bank loans which have been taken in fictitious names and finally it is found that the actual applicants for the loans never got the money. We have talked of subsides which are eaten away by middlemen in between. The Prime Minister himself has mentioned this in his speech. Subsidies meant for the weaker sections are eaten away This is which by middlemen. is sought to be curbed. Now pressures are built up, pressures which are social, which are economic, which are political, for a change in this sys-No system is ever perfect a static form. Every system has to evolve. Evolution is not the prerogative of nature alone. Man has to evolve, political systems have to ev-We, Sir, have been stuck with the same system. Today we talk of the decay of our institutions. We talk of the log-jam in the courts, of cases which are pending in the courts which are not taking decisions. We talk of the decay of administration.

of the quality of administration. We talk of the black economy when there is a large amount of money which is officially recognised as part of the black money. We talk of our legislatures. There are people here who talk of the low standard of the delates in Parliament, talk of the low standard of the debate in the State Legislatures. Why this decay? Because our systems have not evolved, our systems are outmoded. They are unresponsive to the needs of the people, they are unresponsive to the needs of the hour. In this connection, Sir, I would like quote the lon Prime Minister. Speak-ing at the Conference of the Chi-? Ministers on 7-7-1989, he said:

"Models evolved elsewhere were transposed to this country. There were models designed for imperial preferences and imperial prejudices, imperial cares and imperial compulsions, the colonial bureaucracy, the colonial military, the colonial merchants and their feudal culture. We are now engaged in enshrining in the Constitution Mahatma Gandhi's vision of democracy in the village as the foundation on which to erect the superstructure of democracy."

This is the hon. Prime Minister, it is these models which needs to be changed. This is an answer to all of you. Mr. Gopalsamy, please hear this. It is not a coincidence that the first post-colonial, post-feudal leader of independent India is bringing? in these changes because he is getting, rid of the colonial and the feudal system He is not a part of the system.

I have said, Sir, before that India is the only democratic country in the world which does not guarantee a local government at the lower level. The avenues of power in this country are limited. Vested interests get created I would like to give an example. If a politician evolves

[Shri Vishvjit P, Singh]

through a natural process of leadership selection in a district, what avenues does he have for advancement? His avenues are either the State Legislature or the Central Parliament. There is a bottleneck, and he cannot break into that bottleneck. If he is not adopted as a candidate by, any political party, what does he do? He sets about creating! a constituency for himself. How does he go about creating a constituency for himself? By taking an extreme posture, by taking on the garb of extremism, by taking on the garb of regionalism, by taking on the garb of communalism, toy raking up issues which he rakes up for his own selfish ends without realising what consequences they will have, .without understanding what long-term effect it will have on the nation. HE does not: care. He is only interested in entering into the system in some way or the other. It is that we have to guard against, We have to provide for him an avenue at the lower level. We have to provide for him a forum at the lower level.

Sir panchayati raj is the only solution to this whole thing. On the same energy I can go further even on the planning perspective. ' I will come to that a little later. You need panchayati raj. There has been a lot of criticism of the Bill. Other speakers have also spoken. I say it is totally unjustified. This is a purely enabling legislation. Much criticism was handled by my colleague, Mrs.. Natarajan, the other day. She lucidly pointed out that there areno provisions in this Bill which give any powers to the Centre. The power is being taken away from the States and being devolved downwards. Their fair is that the public will force them to give more and more powers. That is what they are frightened of. They are not frightened of the Centre. They are frightened of the people themselves. It is that fear which is getting transkutd here. The planning imperative, as I mentioned before, and a_s Madam Natarajan and the hon.

Minister, Mis. Kidwai said the other day, ,r.ow will take place at the lower level. We have seen plans which have fecne away plans which have teen made in Delhi and State capitals. It is now time that the people took charge of their own destiry. Once again I would like to quote the Prime Minister giving the same speech:

"We are amending the Constitution not because we wish to infringe Slates' rights, but because local self-Governments require the same constitutional sanctity as the Constitution assures to the Union Parliament and to the State Assemblies. This is not a dispute over Centre's jurisdiction and the rights of the States as is sought to be made out in certain quarters. The opposition to guarantee power to the people is being dressed up in bogus constitutional arguments. This is not an issue for confrontation between the Centre and the States; this is ah issue for confrontation between the people and the vested interests. This is an issue between our commitment to power to the people and the determination of the feudal and capitalist interests to retain their power."

My anticipation is that eventually Panchayati Raj will evolve. Today we are giving it a limited list of subjects. There are countries in the world —

I hope you are not looking at mo with impatience.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I am finding out the time you have taken.

SHRI VISHVJIT P. SINGH: I will take a little longer.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Another ten minutes.

SHRI VISHVJIT P. SINGH:. Another five minutes would be enough.

Today we are planning to give a limited list of subjects to Panchayati

There has been an amend-Raj. ment suggested by the Opposition. have gone through the list of amend-There has been an amend, ment suggested by the Opposition that even judicial powers should be given to the Panchayati Raj institutions. I anticipate eventually in the future even in regard to these subjects the people will take the powers in their own hands/ They will take up their own destiny in their own hands only to the extent of judicial powers, but even to the extent of law and order and administration. Believe me. this is what the Opposition is raid of. They are aware of it. They are intelligent enough to understand that this is a movement which once started canntot (be stopped. Τt carries within it its own momentum just like and its own imperatives, when we got in the Panchayati Raj for the rural areas, the imperatives of the urban areas were also there and we have to recognise them. Similarly I say that eventually the imperatives and aspirations of the people, the imperatives of maturity will Today there are people on them. who say that there is more corruption at the grass-root levels than is anywhere else. That is why we are wanting Panchayati Raj to get rid of corruption. They say is immaturity, there is lack of education. It was Winston Churchill "Don't give India indepenwho said: dence because its people are incapable of ruling themselves." But I say we have proved to the world that we are capable * of being a vibrant and strong democracy. That is why I say there is no reason why the humblest amongst us should not over a period of time evolve to that maturity of statesmanship when they can actually look after their own destiny and when they can plan their future and when they can see their I would like to quote own future. from the hon. Prime Minister once again speaking at the same conference, he said, I quote:

". .democracy cannot long survive paternalistic models of economic

Prime Minister

growth. A vibrant democracy mands participatory growth. We are making decisions regarding what is good for the people at levels far people. removed from the are then implementing these plans through a machinery that is alien to the people's will. This has led peculiar psychological and to a sociological syndrome in which the people believe that they have a right to development but not a responsibility for development. The assertion of a right without a recognition of the corresponding resposibility translates into unreal expectations, unrelated to real constraints of resources, unrelated to the inescapable need to make choices between alternative uses, unrelated to the imperative of raising resources, deploying them intelligently among competing needs, and phasing the fulfilment of expectations according to sensibly perceived priorities.

It is by no means the people's fault that this, sense of responsibility for their own well-being, progress and growth has not percolated to the grassroots. The fault lies with us in that neither democracy nor the devolution of power nor the assignment of responsibilities lias been assured or effectively undertaken at the cutting-edge where the people and the administration meet. This we propose to rectify."

(THE DEPUTY CHAIRMAN in the Chair).

Thank you, Madam.

REFERENCE TO- INDEPENDENCE DAY SPEECH BY THE PRIME MINISTER

SHRI GURUDAS DAS GUPTA (West Bengal): Is there a statement?

THE DEPUTY CHAIRMAN: Let me find out. It is quarter to six and hardly there are any Members who wanted to discuss it. We are in the midst of discussion of two important Bills. If the House so